

- (ii) Implementation of the Award given by the Board of Arbitration on 12.8.1985 in favour of Store-keeping Staff vide CA reference No. 9 and 10 of 1983.
- (iii) Implementation of the Package Deal signed by the Ministry of Defence on 9.5.1983 and change of the recruitment rules.
- (iv) Anomalies in pay scales arising out of the recommendations made by the 3rd and 4th Central Pay Commission.
- (v) Special Pay for Storekeeping Staff of the Army Ordnance Corps under FR 9 (25)
- (vi) Creation and authorisation of Ordnance Officer Civilian (Stores) in field Ordnance Depots and Field Ammunition Depots as per authorisation of other civilian staff.
- (vii) Creation of Senior Civilian Staff Officer (Ord) (Stores) posts in the Army Ordnance Corps at par with AFHQ cadre.

[Translation]

Cases pending in Uttar Pradesh High Court and Appointment of Judges

*3283. SHRI HARISH RAWAT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) The total number of cases pending in the Uttar Pradesh High Court and its

Lucknow bench as on 31 December, 1987;

(b) whether Government propose to increase the number of judges in the High Court; and

(c) if so, the time by which the number of judges of U.P. High Court is likely to be increased?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R.BHARDWAJ): (a) Information is being collected and will be laid on Table of the House.

(b) and (c). The present sanctioned strength of Allahabad High Court is 55 permanent Judges and 5 additional Judges. It has been decided to sanction 2 more posts of Additional Judges in the High Court. It is not possible to indicate any definite time by which the appointments would be made.

[English]

SC/ST IAS and IPS Officers

3284. SHRI VIRDHI CHANDER JAIN: Will the PRIME MINISTER be pleased to state the total number of officers in Indian Administrative Service and Indian Police Service, respectively, and the total number out of them belonging to Scheduled Castes and Scheduled Tribes respectively, in each of the services, State-Wise:?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a). A statement is given below:-